

**IN THE CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL  
WEST ZONAL BENCH AT MUMBAI**

**APPEAL NO: E/1102/2011**

[Arising out of Order-in-Appeal No: PKS/564/BEL/2010 dated 31/03/2011 passed by the Commissioner of Central Excise (Appeals), Mumbai – III, Mumbai Zone – II.]

Cadbury India Ltd

*... Appellant*

*versus*

Commissioner of Central Excise  
Mumbai – III

*...Respondent*

Appearance:

None for appellant

Shri Sanjay Hasija, Superintendent (AR) for respondent

**CORAM:**

**Hon'ble Dr. D. M. Misra, Member (Judicial)**

**Hon'ble Shri Anjani Kumar, Member (Technical)**

**Date of hearing: 01/03/2019**

**Date of decision: 01/03/2019**

**ORDER NO: A/85426 / 2019**

Per: Dr. D.M. Misra

None present for appellant. Vide their letter dated 26<sup>th</sup>

February, 2019 the appellant seeks to withdraw the appeal.

2. Learned Authorised Representative has no objection.
3. In the result, the appeal is dismissed as withdrawn.

*(Dictated and Pronounced in Court)*

**(Anjani Kumar)**  
***Member (Technical)***

**(Dr. D.M. Misra)**  
***Member (Judicial)***

*\*/as0305*